

Financial Statement and the Accounts to be kept by the Municipal Councils, under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-4790/65.]

- (iv) Notification No. SRO 292/65 published in Kerala Gazette dated the 20th July, 1965, containing the Kerala Places of Public Resort Rules, 1965, under sub-section (2) of section 19 of the Kerala Places of Public Resort Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-4791/65].

DADRA AND NAGAR HAVELI VARISHTA PANCHAYAT (AMENDMENT) RULES

Dr. Sushila Nayar: On behalf of Shri Hathi, I beg to lay on the Table a copy of the Dadra and Nagar Haveli Varishta Panchayat (Amendment) Rules, 1965, published in Notification No. GSR 1101 dated the 7th August, 1965, as corrected by G.S.R. 1238 dated the 28th August, 1965, under sub-section (3) of section 14 of the Dadra and Nagar Haveli Act, 1961. [Placed in Library. See No. LT-4792/65].

CORRIGENDUM TO LIFE INSURANCE CORPORATION (AMENDMENT) RULES

The Minister of Planning (Shri S. K. Bhagat): I beg to lay on the Table a copy of Notification No. GSR 1223 dated the 28th August, 1965, containing Corrigendum to the Life

Insurance Corporation (Amendment) Rules, 1965, published in SGR 1094 dated the 31st July, 1965, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-4793/65].

NOTIFICATIONS UNDER CUSTOMS ACT, ESTATE DUTY ACT, INCOME-TAX ACT, AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:
 - (i) GSR 1196 dated the 20th August, 1965
 - (ii) GSR 1197 dated the 20th August, 1965
 - (iii) GSR 1198 dated the 30th August, 1965
 - (iv) GSR 1199 dated the 20th August, 1965
 - (v) GSR 1200 dated the 20th August, 1965
 - (vi) GSR 1201 dated the 20th August, 1965
 - (vii) GSR 1202 dated the 20th August, 1965
 - (viii) GSR 1203 dated the 20th August, 1965
 - (ix) GSR 1204 dated the 20th August, 1965.
 - (x) GSR 1205 dated the 20th August, 1965
 - (xi) GSR 1206 dated the 20th August, 1965
 - (xii) GSR 1207 dated the 20th August, 1965
 - (xiii) GSR 1208 dated the 20th August, 1965
 - (xiv) GSR 1209 dated the 20th August, 1965

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(xv) GSR 1219 dated the 20th August, 1965

(xvi) GSR 1211 dated the 20th August, 1965

(xvii) GSR 1212 dated the 20th August, 1965

(xviii) GSR 1213 dated the 20th August, 1965

(xix) GSR 1214 dated the 20th August, 1965

(xx) GSR 1215 dated the 20th August, 1965

(xxi) GSR 1216 dated the 20th August, 1965

[Placed in Library. See No. LT-4794/65].

(2) a copy each of the following Notifications:—

(i) The Estate Duty (Amendment) Rules, 1965 (Hindi Version) published in Notification No. GSR 742 dated the 14th May, 1965, under sub-section (3) of section 85 of the Estate Duty Act, 1953. [Placed in Library. See No. LT-4795/65].

(ii) The Tax Credit Certificate (Exports) Scheme, 1965, published in Notification No. GSR 1183 dated the 18th August, 1965, under sub-section (4) of section 280ZE of the Income-tax Act, 1961. [Placed in Library. See No. LT-4796/65].

(iii) The Customs and Central Excise Duties Export Drawback (General) Sixty-first Amendment Rules, 1965, published in Notification No. GSR 1228 dated the 28th August, 1965, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and

Salt Act, 1944. [Placed in Library. See No. LT-4797/65].

11.01 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 1st September, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(2) "I am directed to inform the Lok Sabha that the Warehousing Corporations (Supplementary) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 27th November, 1964, has been passed by the Rajya Sabha at its sitting held on the 6th September, 1965, with the following amendments:—

Enacting Formula

1. That at page 1, line 10, for the word 'Fifteenth' the word 'Sixteenth' be substituted.

Clause 1

2. That at page 1, line 13, for the figure '1964' the figure '1965' be substituted.